This is a digitally signed Gazette, to verify click here.
http://rajpatrahimachal.nic.in

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

मंगलवार, 17 सितम्बर, 2024 / 26 भाद्रपद, 1946

हिमाचल प्रदेश सरकार

राज्य निर्वाचन आयोग हिमाचल प्रदेश
STATE ELECTION COMMISSION HIMACHAL PRADESH
आर्मसडेल भवन, शिमला–171002 Armsdale Building, Shimla-171002 Tel. No. 0177-2620152, 2620159, 2620154, Fax. 2620152

NOTICE INVITING e-TENDER

Dated the 13th September, 2024

No.SEC(C)17-1/2022-3839.—The State Election Commission, Himachal Pradesh, hereby invites e-tender for Painting, Oiling, Greasing and affixing of Stainless Steel QR code on the ballot

box by riveting. A detailed specification schedule is given below:(Submission of Bid through online mode).

Sl. No.	Description of Work	Qty. (Quantity may vary)
1.	Painting, Oiling and Greasing of old/rusted MS ballot boxes Small (Height= 10 Inch, Length= 10 Inch, Width =8.6 inch) by sanding for removal of coarse particles, Coating metal primer and then honing for smooth finish. Spraying synthetic enamel paint (mattel finish) on both interior and exterior side of boxes alongwith oiling & greasing. Testing and Checking as per the satisfaction of officer-in-charge.	10732
2.	Painting, Oiling and Greasing of old/rusted MS ballot boxes Medium (Height=14inch, Length=12 Inch, Width =10.3 inch) by sanding for removal of coarse particles, Coating metal primer and then honing for smooth finish. Spraying synthetic enamel paint (mattel finish) on both interior and exterior side of boxes alongwith oiling & greasing. Testing and Checking as per the satisfaction of officer-in-charge.	15660
3.	Painting, Oiling and Greasing of old/rusted MS ballot boxes Large (Height =20inch, Length =14.5 Inch, Width =12.1 Inch) by sanding for removal of coarse particles. Coating metal primer and then honing for smooth finish. Spraying synthetic enamel paint (mattel finish) on both interior and exterior side of boxes along with oiling & greasing. Testing and Checking as per the satisfaction of officer-in-charge.	2874
4.	Affixing of stainless steel QR Code (size 60mm X 25mm) on the Ballot Box by riveting alongwith the following text: **"HPSEC S(O) SRNO"** "S": Size of the Ballot Box- **S for Small, M for Medium and L for Large.** "O": Old SRNO: 5 digit serial Number starting 00001.	**29266**

(a) Tender documents will be uploaded on website *https://hptenders.gov.in* and link will also be available on *https://sechimachal.nic.in/.* Therefore, prospective bidders are requested to see the updates on these websites regularly.

(b) Intending bidders shall download the tender document for submission from the website *https://hptenders.gov.in* directly with the help of Digital Signature Certificate.

(c) Both the Technical Bid and the Financial Bid, duly digitally signed,are to be submitted concurrently through the website *https://hptenders.gov.in*.

(d) Submission of Technical and Financial Bid shall have to be done as per Time Schedule stated in **Sl. No.'m', Page – 4**of tender document**.**

(e) Bidders participating in online tenders shall check the validity of his/her Digital Signature Certificate before participating in the online Tenders.

(f) The FINANCIAL OFFER of the prospective tenderer will be considered only if the TECHNICAL BID of the tenderer is found qualified by the 'Tender Evaluation Committee' formed by the State Election Commission, Himachal Pradesh. The decision of the 'Tender Evaluation Committee' will be final and absolute in this respect. The list of Qualified Bidders will be displayed at the website *https://hptenders.gov.in*.

(g) **Eligibility criteria for participation in the tender:**

1. The Bidders must furnish bid for the tendered work including all Taxesand all transportation cost.

2. Preference will be given to bidders who possess work experience of similar nature.

3. Income Tax Acknowledgement Receipt for the last three Assessment years ending with 2023-24, Pan Card, GST Registration Certificate are to accompany the Technical Bid Documents. [*Non-statutory documents*]

4. The prospective bidders should neither have abandoned any work nor any of their contract should have been rescinded during the last 3 (*three*) years. Such abandonment or rescission will be considered as disqualification towards eligibility. They should not be on blacklist of any Central/State Government/State Election Commission/procurement agency. A declaration in this respect through affidavit has to be furnished by the prospective bidders without which the Technical Bid shall be treated as non-responsive.

5. The rate quoted by the tenderer should include all related costs like any logistics support. The rate shall be inclusive of all types of taxes including GST as applicable. The rate should be quoted as a unit cost for all the maintenance work mentioned in the description of work above *viz.* oiling, greasing and painting including affixing of stainless steel QR Code for the specified quantity of boxes of the specification provided. The quantity may vary by ±10%.

(h) Payment will be made as per Terms and Conditions mentioned in the payment clause of the Tender Document.

(i) **No mobilisation advance and secured advance will be allowed.**

(j) **Earnest Money, Security Deposit and Tender fee:** Tender fee amounting to **Rs.500/- (Five Hundred Only)** shall be deposited in the form of Demand Draft/IPO in favour of Secretary State Election Commission, H.P. The tender fee shall not be refundable under any circumstances.A refundable Earnest Money amounting to **Rs. 3,00,000/-** (**Three Lakhs only**) shall be provided alongwith the bid. The Earnest Money has to be deposited in the form of Accounts Payee Bank Draft or Fixed Deposit Receipts of a Nationalised Bank duly pledged in favour of Secretary State Election Commission, HP. Also, successful bidder will have to deposit money as Performance Security Deposit of Rs. **6,00,000/- (Six Lakhs only)** in the shape of an Account Payee Demand Draft or duly pledged Fixed Deposit Receipt or Bank Guarantee from a Commercial bank, duly pledged in favour of Secretary State Election Commission, H.P. No interest will be paid on security deposit.

Bidders are advised to submit EMD of their bid at least 3 working days before the bid submission closing date. Bidders eligible forexemption of EMD as per Government rules may avail the same and necessary documents thereof must be uploaded in the EMD folder of statutory bid documents.

Note.—No physical submission of documents, except original Tender fee/EMD/Security Deposit deposited through offline mode, will be allowed.

(k) There shall be no provision of Arbitration

(l) Validity period of bid will be 120 days from the date of submission of bid.If the bidder withdraws the bid during the validity period of bid, the earnest money as deposited will be forfeited forthwith without assigning any further reason thereof.

(m) **Date and Time Schedules:**

Sl. No.	Particulars	Date & Time
1.	Date of uploading of N.I.T.& other Documents (online Publishing Date)	13.09.2024
2.	Documents download start date (Online)	14.09.2024
3.	Documents download end date (Online)	07.10.2024
4.	Prebid meeting to be held in the Office of Secretary, HP State Election Commission, Room No.208, Armsdale building, HP Secretariat, Shimla-171002.	05.10.2024 at 3.00PM
5.	Bid submission start date (Online)	14.09.2024 (9.00 AM)
6.	Bid Submission closing date (Online)	07.10.2024 (3.00 PM)
7.	Bid opening date for Technical Proposals (Online)	09.10.2024 (3.00 PM)
8.	Date for uploading of technically qualified bidders (Online)	To be notified
9.	Date of uploading the final list of technically qualified bidder (Online) after disposal of appeals, if any.	To be notified
10.	Bid opening date for Financial Proposals (Online)	To be notified

(n) The intending Bidders shall clearly understand that whatever may be the outcome of the present invitation of Bids, no cost of Bidding shall be reimbursable by the Commission. The authority reserves the right to accept or reject any offer without assigning any reason whatsoever and is not liable for any cost that might have been incurred by any Tenderer at the stage of Bidding.

(o) **Refund of EMD:** The Earnest Money of all the unsuccessful tenderers, deposited in favour of the Commission, will be refunded by the Commission on receipt of application from tenderers in that respect within 30 days.

(p) Prospective applicants are advised to note carefully the minimum qualification criteria as mentioned in **'Instructions to Bidders'**stated in Section – 'A' before tendering the bids.

(q) **Conditional/ Incomplete tender will not be accepted under any circumstances.**

(r) **The intending tenderers are required to quote the rate *online*in INR.**

(s) During scrutiny, if it comes to the notice of the tender inviting authority that the credential or any other papersare incorrect/manufactured/fabricated, that bidder would not be allowed to participate in the tender and that application will be rejected without any prejudice and EMD shall be forfeited.

(t) The State Election Commission, Himachal Pradesh reserves the right to cancel the N.I.T. due to unavoidable circumstances and no claim in this respect will be entertained.

(u) If there be any objection regarding prequalifying the Agency, that should be lodged online to the Chairman of Tender Evaluation Committee within 3 (*three*) days from the date of publication of list of qualified agencies and beyond that time schedule, no objection will be entertained by the Tender Evaluation Committee. The decision of the Chairman shall be final.

(v) **Qualification criteria:**

The tender inviting and Accepting Authority through a "Tender Evaluation Committee" will determine the eligibility of each bidder.The bidders shall have to meet all the minimum criteria regarding:

1. Technical Capability comprising personnel & equipment capability
2. Credential
3. The eligibility of a bidder shall be ascertained on the basis of the document(s) in support of the minimum criteria as mentioned in (1)&(2)above and **the declaration executed through prescribed affidavit in non-judicial stamp paper of appropriate value duly *notarized***. If any document submitted by a bidder is either manufactured or false, the eligibility of the bidder/ tenderer will be rejected at any stage without any prejudice.

For Technical Capability:

a. The minimum technical specification as provided in specification schedule given at page no. 1.

(w) Before issuance of the order, the tender inviting authority may verify the credential and other documents of the lowest tenderer if found necessary. After verification if it is found that the documents submitted by the lowest tenderer is either manufactured or false in that case work order will not be issued in favour of the said tenderer under any circumstances and penal action including forfeiture of EMD amount shall be undertaken.

(x) If any discrepancy arises between two similar clauses on different notifications, the clause as stated in later notification will supersede the former one.

(y) Escalation of Price on any ground and consequent cost overrun shall not be entertained under any circumstances. Firm rates should be quoted accordingly.

(z) No price preference and other concession will be allowed, other than to registered MSME Units as per Government instructions.

NB.—Any changes/corrigendum/revised tender related to this Tender Document will be published on website https://sechimachal.nic.in and https://hptenders.gov.in. Therefore, prospective bidders are requested to see the updates on these websites regularly.

SECTION - A
INSTRUCTION TO BIDDERS

A. General guidance for e-Tendering:

Instructions/Guidelines for electronic submission of the tenders have been annexed for assisting the bidders to participate in e-Tendering.

(i) Registration of Bidders:

Any bidder willing to take part in the process of e-Tendering will have to be enrolled & registered with the Government e-Procurement System, through logging on to *https://hptenders.gov.in*. A link of the same will be available at the website of the Commission (https://sechimachal.nic.in).

(ii) Digital Signature certificate (DSC):

Each bidder is required to obtain requisite Digital Signature Certificate (DSC) for submission of tenders. DSC is given as a USB e-Token.

(iii) The bidder can search & download N.I.T. & Tender Document(s) electronically from computer once he logs on to the website mentioned in Clause A. (i). using the Digital Signature Certificate. This is the only mode of collection of Tender Documents.

(iv) Participation in more than one work:

A prospective bidder shall be allowed to participate in the bid either in the capacity of an individual or as a partner of a firm or as a company. If found to have applied severally in a single bid, all his applications will be rejected for that job.

(v) Submission of Tenders:

Tenders are to be submitted online to the website stated in Clause A.i. in two folders, one is Technical Proposal & the other is Financial Proposal before the prescribed date & time using the Digital Signature Certificate (DSC). The documents are to be uploaded via scanned copy duly Digitally Signed. The documents will get encrypted (transformed into non readable formats).

Technical Proposal:

The Technical proposal should contain scanned copies of the following in two covers (folders).

B. Statutory Cover Containing the following documents:

(i) Pre-qualification Application (Sec-B, Form – I)

(ii) Receipt copy of Tender Fee as prescribed in the N.I.T.
(iii) Receipt copy of Earnest Money (EMD) deposited as prescribed in the N.I.T.
(iv) Special terms & conditions and specification of works
(v) NIT (each page of the NIT and other enclosed submitted with NIT must be signed by the bidders)

C. Non-statutory Cover Containing the following documents:

(i) Pan Card, IT returns for the Assessment year, 2022-23, 2023-24, and 2024-25 GST Registration Certificate.
(ii) List of Technical staffs along with structure & organization (Section–B, Form – III).
(iii) Affidavits (Ref.- format for general affidavit shown in Section – B, Form – II.

N.B.—Failure of submission of any of the above mentioned documents as stated in Section - A.(B). andSection- A.(C).will render the tenderer liable to be rejected.

THE ABOVE STATED NON-STATUTORY/TECHNICAL DOCUMENTS SHOULD BE ARRANGED IN THE FOLLOWING MANNER

Following Documents have to be uploaded on the portal:

Sl. No.	Category Name	Sub Category Description	Details	Remarks
A.	**Certificates**	Certificates	1. GST Registration Certificate & Acknowledgement. 2. PAN 3. Income Tax Returns	
B.	**Credential**	Credential 1 Credential 2	1. Similar Nature of Work Done 2. Completion Certificate	
C.	**Financial Info**	P/L And Balance Sheet 2021-22	Profit & Loss A/C and Balance Sheet.	
		P/L And Balance Sheet 2022-23	Profit & Loss A/C and Balance Sheet.	
		P/L And Balance Sheet 2023-24	Profit & Loss A/C and Balance Sheet.	
D.	**Declaration**	Declaration 1 Declaration 2	Form-B (II) Form- B (III)	

NOTE.—BLACK & WHITE SCAN | MULTIPAGE SCAN / DPI MAX 200-300

(a) Tender Evaluation Committee (TEC)

(1) Evaluation Committee constituted as per Order of the Secretary, HP State Election Commission, H.P. will function as Evaluation Committee for selection of technically qualified bidders.

(2) **Opening & evaluation of tender:**

If any bidder is exempted from payment of EMD, copy of relevant Government Order needs to be furnished.

(3) **Opening of Technical Proposal:**

Technical proposals will be opened by The Tender Evaluation Committee electronically from the website using their Digital Signature Certificate (DSC).

(4) Intending tenderers may remain present if they so desire.

(5) Cover (folder) for Statutory Documents (Ref. Sl. No. B.i to B.v) will be opened first and if found in order, cover (folder) for Non-Statutory Documents (Ref. SL.No.C.i to C.iii) will be opened. If there is any deficiency in the Statutory Documents the tender will summarily be rejected.

(6) Decrypted (transformed into readable formats) documents of the non-statutory cover will be downloaded & handed over to the Tender Evaluation Committee.

(7) Pursuant to scrutiny & decision of the Tender Evaluation Committee, the summary list of eligible tenderers will be considered and will be uploaded on the web portals.

(8) During evaluation the Committee may summon the tenderers & seek clarification /information or additional documents or original hard copy of any of the documents already submitted & if these are not produced within the stipulated time frame, their proposals will be liable for rejection.

(b) Financial Proposal

1. The financial proposal should contain the following documents in one cover (folder) i.e. Bill of Quantities (BOQ). The bidder is to quote the rate online through computer in the space marked for quoting rate in the BOQ. Sample BOQ/Price Schedule is placed where is Annexure-I.

2. Only downloaded copies of the above documents are to be uploaded duly scanned & Digitally Signed by the bidder.Financial capacity of a bidder will be judged on the basis of information furnished in Section - B.

3. **Penalty for suppression / distortion of facts:**

If any tenderer fails to produce the original hard copies of the documents like Completion Certificates and any other documents on demand of the Tender Evaluation Committee within a specified time frame or if any deviation is detected in the hard copies from the uploaded soft copies, it may be treated as submission of false documents by the tenderer and action may be referred to the appropriate authority for prosecution as per relevant IT Act, apart from forfeiture of EMD amount.

4. Rejection of Bid:

HP State Election Commission reserves the right to accept or reject any Bid and to cancel the Bidding processes and reject all Bids at any time prior to the award

of Contract without thereby incurring any liability to the affected Bidder or Bidders or any obligation to inform the affected Bidder or Bidders of the ground for Commission's action.

5. Award of Contract:

The Bidder whose Bid has been accepted will be notified by the Tender Inviting & Accepting Authority through acceptance letter / Letter of Acceptance.

The notification of award will constitute the formation of the Contract.

SECTION – B
FORM –I
PRE-QUALIFICATION APPLICATION

To
The Secretary,
State Election Commission, Himachal Pradesh,
Armsdale Building, HP Secretariat, Room No. 208,
Shimla-171002.

Ref. : Tender for_____
(Name of work) _____
e-N.I.T.No.:_____
The Secretary, State Election Commission, ballot**.**

Dear Sir,

Having examined the Statutory, Non-statutory & N.I.T. documents, I /we hereby submit all the necessary information and relevant documents for evaluation.

The application is made by me/us on behalf of……..in the capacity ……duly authorized to submit the order.
The necessary evidence admissible by law in respect of authority assigned to us on behalf of the application and for completion of the agreement, documents is attached herewith.
We are interested in bidding for the maintenance of Ballot Boxes and affixing of QR code on the ballot boxes given in Enclosure to this letter.

We understand that:

(a) Tender Inviting & Accepting Authority/Commissionc an amend the scope & value of the contract bid under this project.
(b) Tender Inviting & Accepting Authority/Commission reserve the right to reject any application without assigning any reason.

Enclosure(s): e-Filling:-

(a) Statutory Documents.

(b) Non Statutory Documents.

Date:

Signature of applicant,
including title and
capacity in which application is made.

SECTION – B
FORM – II
(To be furnished in Non – Judicial Stamp paper of appropriate value duly notarized)

I, the under signed do certify that all the statements made in the attached documents are true and correct. In case of any information submitted proved to be false or concealed, the application may be rejected and no objection/claim will be raised by the under signed.

The under signed also hereby certifies that neitherour firm/ Company/ Proprietorship/ M/S …….. no rany of constituent partner had been debarred to participate in tender by the State Election Commission, HP or any other State Election Commissions during the last 3 (three) years prior to the date of this N.I.T.

The under signed would authorize and request any Bank, person, Firm or Corporation to furnish pertinent information as deemed necessary and/or as requested by the Department to verify this statement.

The under-signed understands that further qualifying information may be requested and agrees to furnish any such information at the request of the Commission.

Certified that I have applied in the tender in the capacity of individual/ as a partner of a firm/ as authorised signatory of the company and I have not applied severally for the same job.

Signed by an authorized officer of the firm.

Title of the officer

Name of the Organisation with Seal

Date:

SECTION – B
FORM – III
STRUCTURE AND ORGANISATION

Name of Applicant :

Office Address :

Telephone No. :

Email ID. :

Name and Address of Bankers :

Attach an organization chart showing the structure of the company with names of Key personnel and technical staff with Bio-data. :

Note.—Application covers Proprietary Business, Partnership Firm, Limited Company or Corporation.

Signature of applicant including title
and capacity in which application is made.

SECTION - C
Special Terms and Conditions

1. **General**:
Unless otherwise stipulated, all the maintenance work of Ballot Boxes as per description of workis to be done as per general conditions and general specifications as mentioned in previous columnsof main NIT.

2. Terms & Conditions in extended period:
If an extension of time for completion of the work is granted by the Commission for cogent reasons for which the bidder has no control, it will be taken for granted by the working bidder that the validity of the agreement is extended automatically upto the extended period with all terms and conditions, rates etc. remaining unaltered, i.e., the tender is revalidated upto the extended period.

3. Transportation arrangement:
The selected firm will carry out the maintenance of the Ballot boxes at the **Warehouses of District Authorities** The bidder must consider this aspect while quoting rate.

4. Bidder's Office:
The bidder shall have a close liaison with the staff of the Commission so that any urgency may be handled properly and promptly.

5. Incidental and other charges:
The cost of Income Tax,GST etc. will be deemed to have been covered by the rates quoted by the bidder. The rates quoted shall also cover all charges for the execution of the specified work, including supply of materials and related carriage, complete or finished in all respect upto the entire satisfaction of the Commission for the work.

6. Subletting/Assigning of Agreement:

The bidder shall not assign the agreement or sublet any portion of the work.

7. Power of Attorney:

The Provision of the power of attorney, if any, must be subject to the approval of the Commission. Otherwise the Commission shall not be bound to take cognizance of such power of attorney.

8. Amenities for bidders:

All materials, tools and plants and all labour (skilled and unskilled) including their housing, procurement of food for staff & crews, medical aids, etc. are to be arranged by the bidder at his own cost. The cost of transport of labour, materials and all other incidental items as required for work shall also have to be borne by the Bidder without any extra claim from the Commission.

9. Bidder's risk for loss or damage:

All risk on account of carriage including loss or damage of, if any, will have to be borne by the bidder without any extra claim towards the Commission.

10. Idle labour & additional cost:
Whatever may be the reason for claim on idle labour, enhancement of labour rate, additional establishment cost, cost of Toll and hire and labour charges of tools etc. would not be entertained under any circumstances.

11. Charges and fees payable by bidder:

(a) The bidder shall receive all notices and pay all fees required to be given or payable to by any statute or any regulation or by-law of any local or other statutory authority

which may be applicable to the works and shall keep the Commission free against all penalties and liabilities of every kind for breach of such statute regulation or law.

(b) The Bidder shall indemnify the Commission from and against all claims, demands, suit and proceedings for or on account of infringement of any patent rights, design, trade mark of name or other protected right in respect of any plant, thing or process used for or in connection with works or temporary works or any of them.

12. Testing of qualities of materials & workmanship:

The quality of work executed will be verified by the Committee constituted by the State Election Commission, H.P. and the Committee may visit any location during maintenance of Ballot Boxes to check the quality of material and workmanship for maintenance of Ballot Boxes.

13. Realization of Departmental claims:

Any sum of money due and payable to the bidder (including security deposit returnable to him) under this agreement may be appropriated by the Commission and set off against any claim of the Commission for the payment of sum of money arising out of this contract or under any other contract made by the bidder with the Commission.

14. Compliance of different Acts:

The bidder shall comply with the provisions of the Apprentices Act, 1961, Minimum Wages Act, 1848, Contract Labour (Regulation and Abolition) Act 1970 and the rules and orders issued hereunder from time to time. If he fails to do so, Commission of the work may at his discretion, take necessary measure over the contract.

The Bidder shall also make him selfliable for any pecuniary liabilities arising out on account of any violation of the provision of the said Act(s). The Bidder must obtain necessary certificate and license from the concerned Registering Office under the Contract Labour (Regulation & Abolition) Act, 1970.

The bidder shall be bound to furnish the Commission all the returns, particulars or date as are called for from time to time in connection with implementation of the provisions of the above Acts and Rules and timely submission of the same, failing which the bidder will be liable for breach of contract and the Commission may at his discretion take necessary measures over the contract.

15. Commencement of maintenance work:

The maintenancework as specified at Page 1 of tender Document must be taken up within the date as stipulated in the order and completed in all respects within the period specified.

16. Timely completion of maintenance:

Time for completion of maintenance work as specified in the tender Document shall be deemed to be the essence of the contract.Maintenance work of Ballot Boxes including affixing of QR codemust be completed within 60days from the date of issuance of letter of award.

17. Fore Closure:

In case of fore closure or abandonment of the works by the Department the bidder will be eligible to be paid for the finished work and reimbursement of expenses actually incurred thereof by him but not for any losses.

18. Delay in Work:

The bidder shall not be entitled for any delay as commencement of the work as it is an election related urgent work.

19. Governing Language :

The contract shall be written in English Language and any interpretation of the contract will also be made in English Language, unless stated otherwise.

20. Payment Clause :

(a) Payment will be made after receiving the Certificate of Satisfactory Performanceissued by designated authority.Bills and Challans are to be prepared in favour of the Secretary, HP State Election Commission, in duplicate, duly marked Original and Duplicate to be submitted to the in-charge of the Stores of the HP State Election Commission.

21. The maintenance must be completed within the stipulated date and time and at the place(s) as specified in the tender order.

22. Dispute, if any, will be subject to Shimla jurisdiction only.

Seal and Signature ,

Electoral Officer
State Election Commission (H.P.)

Seal and Signature,

Secretary,
State Election Commission (H.P.),
Signature of Tender Accepting Authority.

STATE AUDIT DEPARTMENT

NOTIFICATION

Dated, the 07th September,2024

No.1-73/70-Fin (LA)Vol-Part-4503.—On the recommendations of the Departmental Promotion Committee, the Governor, Himachal Pradesh is pleased to order the promotions of following Deputy Directors/Deputy Controllers, Group-A (Gazetted) in the Pay Level-17 to the post of Joint Director/Joint Controller, Group-A (Gazetted) in the Pay Level-21, with immediate effect:—

Sl. No.	Name of the Deputy Director/Deputy Controller
1.	Sh. Diwan Chand
2.	Sh. Anil Kumar Sharma (218)
3.	Sh. Ravinder Singh

2. Further, on the recommendations of the Departmental Promotion Committee, the Governor, Himachal Pradesh is also pleased to order the promotions of following Assistant Directors/Assistant Controllers, Group-A (Gazetted) in the Pay Level-16 to the post of Deputy Director/Deputy Controller, Group-A (Gazetted) in the Pay Level-17, with immediate effect:—

Sl. No.	Name of the Assistant Director/Assistant Controller
1.	Sh. Vipul Kumar Sood
2.	Sh. Vikas Dhawan
3.	Smt. Viraj

3. The above officers may submit their options for fixation of pay under Rule FR-22(1)(a)(i) within one month from the date of issuance of this notification.

4. Consequent upon the above promotions, the Governor, Himachal Pradesh is pleased to order the following postings and transfers:—

Sl. No.	Name of the Officer	From	To
1.	Sh. Diwan Chand, on promotion as Joint Director/Joint Controller.	Resident Audit Scheme, CSK, H.P. Agriculture University, Palampur, Kangra.	Resident Audit Scheme, CSK, H.P. Agriculture University, Palampur, Kangra, against the vacant post of Joint Controller.
2.	Sh. Anil Kumar Sharma (218), on promotion as Joint Director/Joint Controller.	State Vigilance and Anti Corruption Bureau, Shimla	State Vigilance and Anti Corruption Bureau, Shimla, against the vacant post of Joint Controller
3.	Sh. Ravinder Singh, on promotion as Joint Director/Joint Controller.	Headquarter Office, H.P. State Audit Department, Shimla-9.	Headquarter Office, H.P. State Audit Department, Shimla-9 against the post of Deputy Director.
4.	Sh. Lalit Kumar Aggarwal, Deputy Controller.	Resident Audit Scheme, Dr.Y.S. Parmar University of Horticulture & Forestry, Nauni, Solan.	Resident Audit Scheme, Dr.Y.S. Parmar University of Horticulture & Forestry, Nauni, Solan .
5.	Sh. Vipul Kumar Sood, on promotion as Deputy Director/Deputy Controller.	For Audit of various institutions with HQ at Shimla.	Resident Audit Scheme, H.P. University, Summer Hill, Shimla, against the vacant post of Deputy Controller.
6.	Sh. Vikas Dhawan, on promotion as Deputy Director/Deputy Controller.	For Audit of various institutions with HQ at Shimla.	Resident Audit Scheme, Sardar Patel University, Mandi, against the vacant post of Deputy Controller by relieving Sh. Sandeep Kamal, Deputy Controller of this additional charge.

7.	Smt. Viraj, on promotion as Deputy Director/Deputy Controller.	For the Audit of various institutions with HQ at Shimla.	For the Audit of various institutions with HQ at Shimla.
8.	Sh. Mukesh Kumar Snehi, Assistant Controller.	Resident Audit Scheme, H.P. Board of School Education, Dharamshala, Kangra.	Resident Audit Scheme, H.P. Board of School Education, Dharamshala, Kangra.
9.	Sh. Chet Ram Thakur, Assistant Controller.	Resident Audit Scheme, H.P. State Agriculture Marketing Board, Khalini, Shimla.	For the Audit of various institutions with HQ at Shimla against the post to be vacated by the officer at Sr. No. 5 above.
10.	Sh. Som Raj, Assistant Controller.	Resident Audit Scheme, H.P. University, Summer Hill, Shimla.	Resident Audit Scheme, H.P. State Agriculture Marketing Board, Khalini, Shimla against the officer at Sl. No. 9.

5. No TTA & Joining time will be admissible to the officers except Sr. No. 6.

Sd/-
(VINAY KUMAR, IAS).
Special Secretary (Finance)-cum-*Director,*
H.P. State Audit Department, Shimla-171009.

PLANNING DEPARTMENT

NOTIFICATION

Shimla-2, the 27th August, 2024

No. PLG. FC (F) 1-1 /2023 (DPDC).—In supersession of all previous notifications of this department regarding constitution of District Planning, Development and 20-Point Programme Review Committee, the Governor, Himachal Pradesh is pleased to constitute **District Planning, Development and 20-Point Programme Review Committee** for **District Lahaul & Spiti** with immediate effect as under:—

1. Chairman.—Already nominated *vide* Notification No. PLG. FC (F) 1-1/2023 (DPDC) dated 6th August, 2024.

2. Non-Official Members.—All Hon'ble MLAs from the District Lahaul & Spiti (Hon'ble MLAs to be nominated with the prior permission from the HP Vidhan Sabha). Rajya Sabha).

Other Non-Official Members.

Sl. No.	Name & address
1.	Sh. Gyalson thakur, s/o Sh. Chewang, V.P.O. Keylong, Distt. Lahaul & Spiti, H.P.
2.	Sh. Anil Kumar Sehgal s/o Sh. Swyam Ram, V.P.O. Malang, Tehsil Lahaul, Distt. Lahaul & Spiti, H.P.
3.	Sh. Raptan Bodh, V.P.O. Gue, Tehsil Spiti, Distt. Lahaul & Spiti, H.P
4.	Sh. Uday Kumar, V.P.O. Mane, P.O. Dangkhar, Distt. Lahaul & Spiti, H.P
5.	Sh. Ram Singh Village Mane, P.O. Dangkhar, Distt. Lahaul & Spiti, H.P.
6.	Sh. Sohan Singh s/o Sh. Gonpo, V.P.O. Kaza, Distt. Lahaul & Spiti, H.P.
7.	Sh. Sonam Angdui, Village Kuiling, P.O. Kaza, Distt. Lahaul & Spiti, H.P.
8.	Sh. Lobzang, V.P.O. Rangrik, Tehsil Spiti, Distt. Lahaul & Spiti, H.P.
9.	Sh. Lama Angial, Ex Pradhan, G.P. Colong, V.P.O. Keylong, Distt. Lahaul & Spiti, H.P.
10.	Sh. Ranjinder Karpa, V.P.O. Keylong, Distt. Lahaul & Spiti, H.P.
11.	Sh. Arvind, Ex Pradhan, G.P. Gorma, Distt. Lahaul & Spiti, H.P.
12.	Sh. Sunil Pandit, V.P.O. Kishori, Distt. Lahaul & Spiti, H.P.
13.	Sh. Suresh Kumar, Pradhan, G.P. Khangsar, Distt. Lahaul & Spiti, H.P.
14.	Sh. Tashi Chhering, V.P.O. Rangrik, Distt. Lahaul & Spiti, H.P.
15.	Smt. Shashi Kiran, V.P.O. Goshal, Distt. Lahaul & Spiti, H.P.
16.	Sh. Khushal Chand Thakur, Village Shashin, P.O. Sissu, Distt. Lahaul & Spiti, H.P.
17.	Sh. Satpal, Ex BDC, Village Jasrat, P.O. Jahalma, Distt. Lahaul & Spiti, H.P.
18.	Sh.Virender Kumar, Pradhan, G.P. Tandi, Distt. Lahaul & Spiti, H.P.
19.	Sh. Ramesh Chand, Village Dalang, P.O. Gondhala, Distt. Lahaul & Spiti, H.P.
20.	Sh. Tog Chand s/o Sh. Moti Dass, V.P.O .Salagran, Tehsil Udaipur, Distt. Lahaul & Spiti, H.P.
21.	Sh. Pradeep Kumar, Village Charu, P.O. Madgran, Tehsil Udaipur, Distt. Lahaul & Spiti, H.P.
22.	Sh. Om Prakash Kashviya, s/o Sh. Garib Dass, Village Hinsa, P.O. Triloknath, Sub-Tehsil Udaipur, Distt. Lahaul & Spiti, H.P.

3. Official Members:

(i) Deputy Commissioner
(ii) All District Level Head of Offices
(iii) Superintending Engineers, PWD/IPH/HPSEBL and Conservator of Forests of the district.

4. Member Secretary:

Addl. DC/ADM (Chief Planning Officer)

5. Functions of the Committee:

The District Planning, Development and 20 Point ProgrammeReview Committee will function as the Policy and Planning Council at the district level to give directions to the

Administrative and Technical Personnel besides according approval, overseeing the implementation in terms of monitoring and review in respect of developmental schemes/Programmes and 20-Point Programme to be executed at district level. The Committee will also have the final authority to approve the shelf of schemes/projects under various decentralized planning programmes including Backward Area Sub Plan. The meeting of the Committee will be held on quarterly basis as per date and venue fixed by the Chairman. The recommendations and suggestions of this committee will be sent to all the concerned Heads of Departments for taking appropriate action with a copy to Planning Department, HP.

6. Conditions Governing TA/DA:

The Official Members/non-official members shall be entitled for TA/DA as admissible under the rules as notified by the Finance Department from time to time.

By order,

(DEVESH KUMAR, IAS)
Pr. Secretary (Planning).

H.P. PUBLIC SERVICE COMMISSION

NOTIFICATION

Shimla-171 002, the 16th September, 2024

No. 04-76/84-PSC.—On the recommendations of the Departmental Promotion Committee, the Chairman, H.P. Public Service Commission is pleased to order the promotion of Sh. Rajiv Kumar and Sh. Rakesh Chand, Superintendent Grade-II (Class-II Non-Gazetted) to the post of Section Officer (Class-I Gazetted) in the level-16 in the Pay matrix of Rs. 48700—154300/- + Rs.2000/- Secretariat Pay on regular basis with immediate effect.

2. They will be probation for a period of two years from the date of their joining.

3. They are advised to exercise their option for fixation of pay within a period of one month from the date of their joining the post failing which their pay will be fixed under the normal rules.

Sd/-

Secretary,
H.P. Public Service Commission.

In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sadar, District Mandi (H. P.)

In the matter of :

1. Sh. Aashish s/o Sh. Sandeep Arora, r/o H.No. 121/11, School Bazar Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.).

2. Smt. Shipra d/o Mahesh Kumar, r/o H.No. 24/8, Darmyana Mohalla, Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.) ..Applicants.

Versus

General Public

Subject.—Application for the registration of marriage under section 15 of Special Marriage Act, 1954.

Sh. Aashish s/o Sh. Sandeep Arora, r/o H.No. 121/11, School Bazar Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.) & Smt. Shipra d/o Mahesh Kumar, r/o H.No. 24/8, Darmyana Mohalla, Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.) [at present w/o Sh. Aashish s/o Sh. Sandeep Arora, r/o H.No. 121/11, School Bazar Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.)] have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 19-06-2021 according to Hindu rites and customs at respective houses Mandi, Distt. Mandi (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 01-10-2024 after that no objection will be entertained and marriage will be registered.

Issued today on 2nd day of September, 2024 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate,
Sadar, District Mandi (H.P.).

In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sadar, District Mandi (H. P.)

In the matter of :

1. Prateek Sharma s/o Sh. Bharat Bhushan Sharma, r/o H.No. 85/6, Moti Bazar Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.).

2. Smt. Pragya Sharma d/o Sh. Tilak Raj, Village Garoru, P.O. & Tehsil Jogindernagar, Distt. Mandi (H.P.) ..Applicants.

Versus

General Public

Subject.—Application for the registration of marriage under section 15 of Special Marriage Act, 1954.

Prateek Sharma s/o Sh. Bharat Bhushan Sharma, r/o H.No. 85/6, Moti Bazar Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.) & Smt. Pragya Sharma d/o Sh. Tilak Raj, Village Garoru, P.O. & Tehsil Jogindernagar, Distt. Mandi (H.P.) [at present w/o Prateek Sharma s/o Sh. Bharat Bhushan Sharma, r/o H.No. 85/6, Moti Bazar Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.)] have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 08-12-2023 according to Hindu rites and customs at their respective houses Mandi, Distt. Mandi (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 01-10-2024 after that no objection will be entertained and marriage will be registered.

Issued today on 2nd day of September, 2024 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate,
Sadar, District Mandi (H.P.).

In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sadar, District Mandi (H. P.)

In the matter of :

1. Sh. Sunny s/o Sh. Jai Ram, r/o Village Segalu, P.O. Dudar, Tehsil Sadar, District Mandi (H.P.).

2. Smt. Geeta Devi d/o Sh. Balak Ram, Village Ropari, P.O. Kapahi, Tehsil Sundernagar, Distt. Mandi (H.P.) ..Applicants.

Versus

General Public

Subject.—Application for the registration of marriage under section 15 of Special Marriage Act, 1954.

Sh. Sunny s/o Sh. Jai Ram, r/o Village Segalu, P.O. Dudar, Tehsil Sadar, District Mandi (H.P.) & Smt. Geeta Devi d/o Sh. Balak Ram, Village Ropari, P.O. Kapahi, Tehsil Sundernagar, Distt. Mandi (H.P.) [at present w/o Sh. Sunny s/o Sh. Jai Ram, r/o Village Segalu, P.O. Dudar, Tehsil Sadar, District Mandi (H.P.)] have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 16-12-2023 according to Hindu rites and customs at Tarna Temple Mandi, Distt. Mandi (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 01-10-2024 after that no objection will be entertained and marriage will be registered.

Issued today on 2nd day of September, 2024 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate,
Sadar, District Mandi (H.P.).

In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sadar, District Mandi (H. P.)

In the matter of :

1. Sh. Hazara Singh s/o Sh. Harmeet Singh, r/o H. No. 68/7, National Street Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.).

2. Smt. Rattan Kaur d/o Sh. Rashpal Singh, r/o Bhaini Ala, Ludhiana, Punjab-141 126 .. Applicants.

Versus

General Public

Subject.—Application for the registration of marriage under section 15 of Special Marriage Act, 1954.

Sh. Hazara Singh s/o Sh. Harmeet Singh, r/o H. No. 68/7, National Street Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.) & Smt. Rattan Kaur d/o Sh. Rashpal Singh, r/o Bhaini Ala, Ludhiana, Punjab [at present wife of Sh. Hazara Singh s/o Sh. Harmeet Singh, r/o H. No. 68/7, National Street Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.)] have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 26-09-2021 according to Hindu (Sikh) rites and customs at Namdhari Gurudwara Baini Sahab Ludhiana, Punjab and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 01-10-2024 after that no objection will be entertained and marriage will be registered.

Issued today on 2nd day of September, 2024 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate,
Sadar, District Mandi (H.P.).

In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sundernagar, District Mandi (H. P.)

In the matter of :

1. Sh. Sanjay Kumar s/o Sh. Dandu Ram, r/o Village Balda, P.O. Behna, Tehsil Sundernagar, Distt. Mandi (H.P.).

2. Smt. Kaushalya Devi d/o Sh. Padma Ram, r/o Village Runja, P.O. Pulbahal, Tehsil Chopal, Distt. Shimla (H.P.) . . Applicants.

Versus

General Public

Subject.—Application for the registration of marriage under section 15 of Special Marriage Act.

Sanjay Kumar & Kaushalya Devi applicants have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage according to Hindu rites and ceremonies on dated 10-07-2024 and they are living together as husband and wife since then, hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 03-10-2024. After that no objection will be entertained and marriage will be registered.

Issued today on 31-08-2024 under my hand and seal of the court.

Seal. Sd/-
Marriage Officer-cum-Sub-Divisional Magistrate,
Sundernagar, District Mandi (H.P.).

In the Court of Amit Kalthaik, HAS, Sub-Divisional Magistrate, Thunag, District Mandi (H.P.)

Order Regarding Provisional Presumption of Death

Whereas information was received on dated 23rd August, 2023 that Mamta Devi d/o Sh. Noop Chand aged 15 years, r/o Village Helan, Sub-Tehsil Bagachanogi had been washed away in a land slide near her house. Efforts were made by Revenue Authorities, Police Department, Homeguard and local Villagers to trace Mamta Devi. As per General Diary Details of Police Station Janjehli, District Mandi (H.P.) No. 008, dated 23rd August, 2023 a search operation was carried out from 30-08-2023 to 03-09-2023 near Jainshla, Pandoh Dam Kuklah and Patikri project but no trace of Mamta Devi was found. Latest report from SHO Police Station Janjehli *vide* letter No. 1290/5A, dated 22nd August, 2024 states that Mamta Devi is still missing and there is no information on her whereabouts. An application has also been received from the father of Mamta

Devi regarding his consent for issuing death certificate in favour of his daughter *i.e.* Mamta Devi. Also an application has been recived from Sh. Noop Chand requesting this office to provide permission to remove his daughter's name from panchayat record.

Hence, I am of the considered view that Mamta Devi d/o Noop Chand be presumed dead and death certificate be issued in her favour as even after more than one year, there is no information on the whereabouts of Mamta Devi even after conducting search operations involving multifarious Departments and post receving no objection certificate from the family of Mamta Devi.

The order be published in Gazette and be displayed on the notice board of Govt. offices in Sub-Division Thunag for 30 days to invite objections, if any.

Issued under my hand & seal today on dated 6th September, 2024.

Seal. Sd/-
(AMIT KALTHAIK, HAS),
Sub-Divisional Magistrate,
Thunag, District Mandi (H.P.).

Before the Court of (Narender Kumar) Sub-Registrar (Tehsildar),
Tehsil Sadar, Distt.Mandi (H.P.)

File No.	Date of Institution	Next Date of Hearing
18/2024	04/03/2024	7/5/2024

1. Rajesh Kumar s/o Shakti Chand, r/o VPO. Pandoh, Tehsil Sadar, District Mandi, H.P.

2. Chaman Sharma s/o Sh. Shakti Chand, VPO Pandoh, Tehsil Sadar, District Mandi, H.P.
..Applicant.

Versus

1. General Public.

2. Sunita Sharma d/o Sh. Shakti Chand and w/o Sh. Ramesh Chander, r/o Flat No. 601, Tower-0, Great Sarnam, Sector- 107, Noida, Gautam Budh Nagar-201 301.

3. Pawana Kumari d/o Sh. Shakti Chand and w/o Hans Raj, r/o V.P.O. Ghumarwin, Tehsil Ghumarwin, District Bilaspur, H.P.

4. Rekha Sharma d/o Sh. Shakti Chand and w/o Sh. Munish Sharma, Jawahar Navoday Vidlya, Pandoh, Tehsil Sadar, District Mandi, H.P. *..Respondents.*

Application under section 40 & 41 of Indian Pegistration Act, 1908 for registration of will.

Rajesh Kumar s/o Sh. Shakti Chand and Chaman Sharma s/o Shakti Chand, r/o VPO Pandoh, Tehsil Sadar, District Mandi, H.P. has filed an application stating therein that the mother

of applicant and respondents No. 2 to 4, who has expired on 11-01-2024 and on account of services rendered to said Prakash Chand he has tested a will in the presence of two independent marginal witnesses, drafted by Shailesh Kumar Sharma Advocate and dictated by the testator Sh. Prakash Chand but could not be registered due to some unavoidable circumstances.

In support of the application the applicant has filed an affidavit with other relevant documents. For the confirmation of the claim/ application this proclamation is issued to the General Public with the contents that if anybody has any objection regarding this claim he can file the objection or appear in person in my court on or before 03-10-2024 failing which *ex-parte* proceeding shall be taken and no objection will be entertained and order to enter the unregistered will of above named Prakash Chand Sharma s/o Rudra Dutt Sharma, r/o House No. 115/1, Mateshwari, Jawahar Nagar, Mandi will be registered in favour of Saroj Sharma w/o Prakash Chand Sharma, r/o House No. 115/1 Jawahar Nagar, Mandi, Tehsil Sadar, Distt. Mandi, H.P.

Given under my hand and seal of the court.

Seal. Sd/-

Sub-Registrar,
Tehsil Sadar Distt. Mandi (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी, सांगला, तहसील सांगला, जिला किन्नौर (हि0 प्र0)

मुकद्दमा संख्या : 61 / 2023 किस्म मुकद्दमा : जन्म एवं मृत्यु पंजीकरण तारीख दायर : 08–09–2023

मुकद्दमा शीर्ष : श्री संजय कुमार पुत्र श्री राज धन, निवासी गांव व डाकघर ब्रुआ, तहसील सांगला, जिला किन्नौर (हि0प्र0) . . वादी।

बनाम

आम जनता . . प्रतिवादी।

विषय.–– श्री संजय कुमार पुत्र श्री राज धन, निवासी गांव व डाकघर ब्रुआ, तहसील सांगला, जिला किन्नौर (हि0प्र0) का जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की अधीन धारा 15 के अन्तर्गत जन्म तिथि दर्ज करने बारे।

श्री संजय कुमार पुत्र श्री राज धन, निवासी गांव व डाकघर ब्रुआ, तहसील सांगला, जिला किन्नौर (हि0प्र0) ने अधोहस्ताक्षरी के न्यायालय में एक आवेदन–पत्र मय शपथ–पत्र मुख्य चिकित्सा अधिकारी रिकांगपिओ के माध्यम से प्रस्तुत किया है कि उसका अपना जन्म दिनांक 23–04–1998 को गांव ब्रुआ में हुआ था किन्तु अज्ञानता के कारण वादी की जन्म तिथि का पंजीकरण ग्राम पंचायत ब्रुआ के जन्म एवं मुत्यु पंजीकरण में दर्ज नहीं करवाया गया है। अतः वादी अपनी जन्म तिथि का पंजीकरण ग्राम पंचायत ब्रुआ के जन्म एवं मृत्यु पंजीकरण सम्बन्धित अभिलेखों में दर्ज करवाना चाहता है।

अतः इस इश्तहार द्वारा सर्वसाधारण व सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि यदि श्री संजय कुमार पुत्र श्री राज धन, निवासी गांव व डाकघर ब्रुआ की जन्म तिथि दिनांक 23–04–1998 का पंजीकरण ग्राम पंचायत ब्रुआ के जन्म एवं मृत्यु पंजीकरण अभिलेखों में दर्ज करने बारे कोई एतराज हो तो वह आगामी तारीख पेशी 23–09–2024 को असालतन / वकालतन हाजिर होकर अपना एतराज प्रस्तुत कर सकता

है। इसके उपरान्त कोई भी उजर / एतराज काबिले समायत न होगा तथा नियमानुसार श्री संजय कुमार पुत्र श्री राज धन की जन्म तिथि 23–04–1998 को ग्राम पंचायत ब्रुआ के जन्म एवं मृत्यु पंजीकरण रजिस्टर में दर्ज कर दिए जाएंगे।

अतः इश्तहार मेरे हस्ताक्षर व मोहर अदालत हजा से आज दिनांक 24–08–2024 को जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
तहसील सांगला, जिला किन्नौर (हि0 प्र0)।

————————

ब अदालत कार्यकारी दण्डाधिकारी, सांगला, तहसील सांगला, जिला किन्नौर (हि0 प्र0)

मुकद्दमा संख्या : 73 / 2023 किस्म मुकद्दमा : जन्म एवं मृत्यु पंजीकरण तारीख दायर : 21–12–2023

मुकद्दमा शीर्ष : सुश्री सन्त कुमारी पुत्री ज्ञान चन्द, निवासी गांव व डा0 शौंग, तहसील सांगला, जिला किन्नौर (हि0प्र0) . . वादिया।

बनाम

आम जनता . . प्रतिवादी।

विषय.–– सुश्री सन्त कुमारी पुत्री ज्ञान चन्द, निवासी गांव व डा0 शौंग, तहसील सांगला, जिला किन्नौर (हि0प्र0) का जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की अधीन धारा 15 के अन्तर्गत जन्म तिथि दर्ज करने बारे।

सुश्री सन्त कुमारी पुत्री ज्ञान चन्द, निवासी गांव व डा0 शौंग, तहसील सांगला, जिला किन्नौर (हि0प्र0) ने अधोहस्ताक्षरी के न्यायालय में एक आवेदन–पत्र मय शपथ–पत्र मुख्य चिकित्सा अधिकारी रिकांगपिओ के माध्यम से प्रस्तुत किया है कि उसका स्वयं का जन्म दिनांक 06–07–1982 को गांव शौंग में हुआ था किन्तु अज्ञानता के कारण वादिया की जन्म तिथि का पंजीकरण ग्राम पंचायत शौंग के जन्म एवं मुत्यु पंजीकरण में दर्ज नहीं करवाया गया है। अतः वादिया अपनी जन्म तिथि का पंजीकरण ग्राम पंचायत शौंग के जन्म एवं मृत्यु पंजीकरण सम्बन्धित अभिलेखों में दर्ज करवाना चाहती है।

अतः इस इश्तहार द्वारा सर्वसाधारण व सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि यदि सुश्री सन्त कुमारी पुत्री ज्ञान चन्द, निवासी गांव व डा0 शौंग की जन्म तिथि दिनांक 06–07–1982 का पंजीकरण ग्राम पंचायत शौंग के जन्म एवं मृत्यु पंजीकरण अभिलेखों में दर्ज करने बारे कोई एतराज हो तो वह आगामी तारीख पेशी 23–09–2024 को असालतन / वकालतन हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। इसके उपरान्त कोई भी उजर / एतराज काबिले समायत न होगा तथा नियमानुसार सुश्री सन्त कुमारी पुत्री ज्ञान चन्द, निवासी गांव व डा0 शौंग की जन्म तिथि 06–07–1982 को ग्राम पंचायत शौंग के जन्म एवं मृत्यु पंजीकरण रजिस्टर में दर्ज कर दिए जाएंगे।

अतः इश्तहार मेरे हस्ताक्षर व मोहर अदालत हजा से आज दिनांक 24–08–2024 को जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
तहसील सांगला, जिला किन्नौर (हि0 प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, सांगला, तहसील सांगला, जिला किन्नौर (हि0 प्र0)

मुकद्दमा संख्या : 74 / 2023 किस्म मुकद्दमा : जन्म एवं मृत्यु पंजीकरण तारीख दायर : 21–12–2023

मुकद्दमा शीर्ष : श्री जयबीर सिंह पुत्र स्व0 करतार सुख, निवासी गांव व डा0 सापनी, तहसील सांगला, जिला किन्नौर (हि0प्र0) . . वादी।

बनाम

आम जनता . . प्रतिवादी।

विषय.–– सुश्री तारा देवी पुत्री स्व0 सुख चन्द, निवासी गांव व डा0 सापनी, तहसील सांगला, जिला किन्नौर (हि0प्र0) का जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की अधीन धारा 15 के अन्तर्गत जन्म तिथि दर्ज करने बारे।

श्री जयबीर सिंह पुत्र स्व0 करतार सुख, निवासी गांव व डा0 सापनी, तहसील सांगला, जिला किन्नौर (हि0प्र0) ने अधोहस्ताक्षरी के न्यायालय में एक आवेदन–पत्र मय शपथ–पत्र मुख्य चिकित्सा अधिकारी रिकांगपिओ के माध्यम से प्रस्तुत किया है कि उसकी भतीजी सुश्री तारा देवी पुत्री स्व0 सुख चन्द का जन्म दिनांक 15–06–1972 को गांव सापनी में हुआ था किन्तु अज्ञानता के कारण उनकी जन्म तिथि का पंजीकरण ग्राम पंचायत सापनी के जन्म एवं मुत्यु पंजीकरण में दर्ज नहीं करवाया गया है। अतः वादी उपरोक्त जन्म तिथि का पंजीकरण ग्राम पंचायत सापनी के जन्म एवं मृत्यु पंजीकरण सम्बन्धित अभिलेखों में दर्ज करवाना चाहता है।

अतः इस इश्तहार द्वारा सर्वसाधारण व सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि यदि सुश्री तारा देवी पुत्री स्व0 सुख चन्द, निवासी गांव व डा0 सापनी, तहसील सांगला की जन्म तिथि 15–06–1972 का पंजीकरण ग्राम पंचायत सापनी के जन्म एवं मृत्यु पंजीकरण अभिलेखों में दर्ज करने बारे कोई एतराज हो तो वह आगामी तारीख पेशी 23–09–2024 को असालतन / वकालतन हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। इसके उपरान्त कोई भी उजर / एतराज काबिले समायत न होगा तथा नियमानुसार सुश्री तारा देवी पुत्री स्व0 सुख चन्द, निवासी गांव व डा0 सापनी, तहसील सांगला की जन्म तिथि 15–06–1972 को ग्राम पंचायत सापनी के जन्म एवं मृत्यु पंजीकरण रजिस्टर में दर्ज कर दिए जाएंगे।

अतः इश्तहार मेरे हस्ताक्षर व मोहर अदालत हजा से आज दिनांक 24–08–2024 को जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
तहसील सांगला, जिला किन्नौर (हि0 प्र0)।

––––––––––

ब अदालत कार्यकारी दण्डाधिकारी, सांगला, तहसील सांगला, जिला किन्नौर (हि0 प्र0)

मुकद्दमा संख्या : एन0टी0–03 / 2024 किस्म मुकद्दमा : जन्म एवं मृत्यु पंजीकरण तारीख दायर : 19–04–2024

मुकद्दमा शीर्ष : श्री रण बहादुर पुत्र श्री अमर सिंह, निवासी गांव व डा0 सापनी, तहसील सांगला, जिला किन्नौर (हि0प्र0) . . वादी।

बनाम

आम जनता . . प्रतिवादी।

विषय.–– श्री रण बहादुर पुत्र श्री अमर सिंह, निवासी गांव व डा0 सापनी, तहसील सांगला, जिला किन्नौर (हि0प्र0) का जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की अधीन धारा 15 के अन्तर्गत जन्म तिथि दर्ज करने बारे।

श्री रण बहादुर पुत्र श्री अमर सिंह, निवासी गांव व डा0 सापनी, तहसील सांगला, जिला किन्नौर (हि0प्र0) ने अधोहस्ताक्षरी के न्यायालय में एक आवेदन–पत्र मय शपथ–पत्र मुख्य चिकित्सा अधिकारी रिकांगपिओ के माध्यम से प्रस्तुत किया है कि उसका स्वयं का जन्म दिनांक 10–09–1973 को गांव सापनी में हुआ था किन्तु अज्ञानता के कारण उसकी जन्म तिथि का पंजीकरण ग्राम पंचायत सापनी के जन्म एवं मुत्यु पंजीकरण में दर्ज नहीं करवाया गया है। अब वादी उपरोक्त जन्म तिथि का पंजीकरण ग्राम पंचायत सापनी के जन्म एवं मृत्यु पंजीकरण सम्बन्धित अभिलेखों में दर्ज करवाना चाहता है।

अतः इस इश्तहार द्वारा सर्वसाधारण व सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि यदि श्री रण बहादुर पुत्र श्री अमर सिंह, निवासी गांव व डा0 सापनी की जन्म तिथि 10–09–1973 का पंजीकरण ग्राम पंचायत सापनी के जन्म एवं मृत्यु पंजीकरण अभिलेखों में दर्ज करने बारे कोई एतराज हो तो वह आगामी तारीख पेशी 23–09–2024 को असालतन / वकालतन हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। इसके उपरान्त कोई भी उजर / एतराज काबिले समायत न होगा तथा नियमानुसार श्री रण बहादुर पुत्र श्री अमर सिंह, निवासी गांव व डा0 सापनी की जन्म तिथि 10–09–1973 को ग्राम पंचायत सापनी के जन्म एवं मृत्यु पंजीकरण रजिस्टर में दर्ज कर दिए जाएंगे।

अतः इश्तहार मेरे हस्ताक्षर व मोहर अदालत हजा से आज दिनांक 24–08–2024 को जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
तहसील सांगला, जिला किन्नौर (हि0 प्र0)।

––––––––––

ब अदालत कार्यकारी दण्डाधिकारी, सांगला, तहसील सांगला, जिला किन्नौर (हि0 प्र0)

मुकद्दमा संख्या : 20 / 2024 किस्म मुकद्दमा : जन्म एवं मृत्यु पंजीकरण तारीख दायर : 04–03–2024

मुकद्दमा शीर्ष : सुश्री राजू देवी पुत्री नरी चन्द, निवासी गांव व डा0 सांगला, तहसील सांगला, जिला किन्नौर (हि0प्र0) . . वादिया।

बनाम

आम जनता . . प्रतिवादी।

विषय.–– सुश्री राजू देवी पुत्री नरी चन्द, निवासी गांव व डा0 सांगला, तहसील सांगला, जिला किन्नौर (हि0प्र0) का जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की अधीन धारा 15 के अन्तर्गत जन्म तिथि दर्ज करने बारे।

सुश्री राजू देवी पुत्री नरी चन्द, निवासी गांव व डा0 सांगला, तहसील सांगला, जिला किन्नौर (हि0प्र0) ने अधोहस्ताक्षरी के न्यायालय में एक आवेदन–पत्र मय शपथ–पत्र मुख्य चिकित्सा अधिकारी रिकांगपिओ के माध्यम से प्रस्तुत किया है कि उसका स्वयं का जन्म दिनांक 05–08–1979 को गांव सांगला में हुआ था किन्तु अज्ञानता के कारण वादिया की जन्म तिथि का पंजीकरण ग्राम पंचायत सांगला के जन्म एवं मुत्यु पंजीकरण में दर्ज नहीं करवाया गया है। अतः वादिया अपनी जन्म तिथि का पंजीकरण ग्राम पंचायत सांगला के जन्म एवं मृत्यु पंजीकरण सम्बन्धित अभिलेखों में दर्ज करवाना चाहती है।

अतः इस इश्तहार द्वारा सर्वसाधारण व सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि यदि सुश्री राजू देवी पुत्री नरी चन्द, निवासी गांव व डा0 सांगला की जन्म तिथि दिनांक 05–08–1979 का पंजीकरण ग्राम पंचायत सांगला के जन्म एवं मृत्यु पंजीकरण अभिलेखों में दर्ज करने बारे कोई एतराज हो तो वह आगामी तारीख पेशी 23–09–2024 को असालतन / वकालतन हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। इसके उपरान्त कोई भी उजर / एतराज काबिले समायत न होगा तथा नियमानुसार सुश्री राजू देवी पुत्री नरी चन्द, निवासी गांव व डा0 सांगला की जन्म तिथि 05–08–1979 को ग्राम पंचायत सांगला के जन्म एवं मृत्यु पंजीकरण रजिस्टर में दर्ज कर दिए जाएंगे।

अतः इश्तहार मेरे हस्ताक्षर व मोहर अदालत हजा से आज दिनांक 24–08–2024 को जारी हुआ।

मोहर।

हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
तहसील सांगला, जिला किन्नौर (हि0 प्र0)।

————————

ब अदालत कार्यकारी दण्डाधिकारी, सांगला, तहसील सांगला, जिला किन्नौर (हि0 प्र0)

मुकद्दमा संख्या : 21 / 2024 किस्म मुकद्दमा : जन्म एवं मृत्यु पंजीकरण तारीख दायर : 04–03–2024

मुकद्दमा शीर्ष : श्री ईश्वर दास पुत्र धन बहादुर, निवासी गांव व डा0 बटसेरी, तहसील सांगला, जिला किन्नौर (हि0प्र0) . . वादी।

बनाम

आम जनता . . प्रतिवादी।

विषय.–– श्री ईश्वर दास पुत्र धन बहादुर, निवासी गांव व डा0 बटसेरी, तहसील सांगला, जिला किन्नौर (हि0प्र0) का जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की अधीन धारा 15 के अन्तर्गत जन्म तिथि दर्ज करने बारे।

श्री ईश्वर दास पुत्र धन बहादुर, निवासी गांव व डा0 बटसेरी, तहसील सांगला, जिला किन्नौर (हि0प्र0) ने अधोहस्ताक्षरी के न्यायालय में एक आवेदन–पत्र मय शपथ–पत्र मुख्य चिकित्सा अधिकारी रिकांगपिओ के माध्यम से प्रस्तुत किया है कि उसका स्वयं का जन्म दिनांक 29–09–1979 को गांव बटसेरी में हुआ था किन्तु अज्ञानता के कारण वादी की जन्म तिथि का पंजीकरण ग्राम पंचायत बटसेरी के जन्म एवं मुत्यु पंजीकरण में दर्ज नहीं करवाया गया है। अतः वादी अपनी जन्म तिथि का पंजीकरण ग्राम पंचायत बटसेरी के जन्म एवं मृत्यु पंजीकरण सम्बन्धित अभिलेखों में दर्ज करवाना चाहता है।

अतः इस इश्तहार द्वारा सर्वसाधारण व सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि यदि श्री ईश्वर दास पुत्र धन बहादुर, निवासी गांव व डा0 बटसेरी की जन्म तिथि दिनांक 29–09–1979 का पंजीकरण ग्राम पंचायत बटसेरी के जन्म एवं मृत्यु पंजीकरण अभिलेखों में दर्ज करने बारे कोई एतराज हो तो वह आगामी तारीख पेशी 23–09–2024 को असालतन / वकालतन हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। इसके उपरान्त कोई भी उजर / एतराज काबिले समायत न होगा तथा नियमानुसार श्री ईश्वर दास पुत्र धन बहादुर, निवासी गांव व डा0 बटसेरी की जन्म तिथि 29–09–1979 को ग्राम पंचायत बटसेरी के जन्म एवं मृत्यु पंजीकरण रजिस्टर में दर्ज कर दिए जाएंगे।

अतः इश्तहार मेरे हस्ताक्षर व मोहर अदालत हजा से आज दिनांक 24–08–2024 को जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
तहसील सांगला, जिला किन्नौर (हि0 प्र0)।

————————

ब अदालत कार्यकारी दण्डाधिकारी, सांगला, तहसील सांगला, जिला किन्नौर (हि0 प्र0)

मुकद्दमा संख्या : 22 / 2024 किस्म मुकद्दमा : जन्म एवं मृत्यु पंजीकरण तारीख दायर : 04–03–2024

मुकद्दमा शीर्ष : श्री ईश्वर दास पुत्र धन बहादुर, निवासी गांव व डा0 बटसेरी, तहसील सांगला, जिला किन्नौर (हि0प्र0) . . वादी।

बनाम

आम जनता . . प्रतिवादी।

विषय.–– श्री ईश्वर दास पुत्र धन बहादुर, निवासी गांव व डा0 बटसेरी, तहसील सांगला, जिला किन्नौर (हि0प्र0) का जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की अधीन धारा 15 के अन्तर्गत जन्म तिथि दर्ज करने बारे।

श्री ईश्वर दास पुत्र धन बहादुर, निवासी गांव व डा0 बटसेरी, तहसील सांगला, जिला किन्नौर (हि0प्र0) ने अधोहस्ताक्षरी के न्यायालय में एक आवेदन–पत्र मय शपथ–पत्र मुख्य चिकित्सा अधिकारी रिकांगपिओ के माध्यम से प्रस्तुत किया है कि उसके पुत्र श्री साहिल का जन्म दिनांक 02–04–2003 को गांव बटसेरी में हुआ था किन्तु अज्ञानता के कारण वादी के पुत्र की जन्म तिथि का पंजीकरण ग्राम पंचायत बटसेरी के जन्म एवं मुत्यु पंजीकरण में दर्ज नहीं करवाया गया है। अतः वादी अपने पुत्र की जन्म तिथि का पंजीकरण ग्राम पंचायत बटसेरी के जन्म एवं मृत्यु पंजीकरण सम्बन्धित अभिलेखों में दर्ज करवाना चाहता है।

अतः इस इश्तहार द्वारा सर्वसाधारण व सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि यदि श्री ईश्वर दास पुत्र धन बहादुर, निवासी गांव व डा0 बटसेरी के पुत्र श्री साहिल की जन्म तिथि दिनांक 02–04–2003 का पंजीकरण ग्राम पंचायत बटसेरी के जन्म एवं मृत्यु पंजीकरण अभिलेखों में दर्ज करने बारे कोई एतराज हो तो वह आगामी तारीख पेशी 23–09–2024 को असालतन / वकालतन हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। इसके उपरान्त कोई भी उजर / एतराज काबिले समायत न होगा तथा नियमानुसार श्री ईश्वर दास पुत्र धन बहादुर, निवासी गांव व डा0 बटसेरी के पुत्र श्री साहिल की जन्म तिथि 02–04–2003 को ग्राम पंचायत बटसेरी के जन्म एवं मृत्यु पंजीकरण रजिस्टर में दर्ज कर दिए जाएंगे।

अतः इश्तहार मेरे हस्ताक्षर व मोहर अदालत हजा से आज दिनांक 24–08–2024 को जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
तहसील सांगला, जिला किन्नौर (हि0 प्र0)।

————————

ब अदालत कार्यकारी दण्डाधिकारी, सांगला, तहसील सांगला, जिला किन्नौर (हि0 प्र0)

मुकद्दमा संख्या : 26 / 2024 किस्म मुकद्दमा : जन्म एवं मृत्यु पंजीकरण तारीख दायर : 26–03–2024

मुकद्दमा शीर्ष : सुश्री अन्वेषा नेगी पुत्री प्याल पुर, निवासी गांव व डा0 सापनी, तहसील सांगला, जिला किन्नौर (हि0प्र0) . . वादिया।

बनाम

आम जनता . . प्रतिवादी।

विषय.–– सुश्री अन्वेषा नेगी पुत्री प्याल पुर, निवासी गांव व डा0 सापनी, तहसील सांगला, जिला किन्नौर (हि0प्र0) का जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की अधीन धारा 15 के अन्तर्गत जन्म तिथि दर्ज करने बारे।

सुश्री अन्वेषा नेगी पुत्री प्याल पुर, निवासी गांव व डा0 सापनी, तहसील सांगला, जिला किन्नौर (हि0प्र0) ने अधोहस्ताक्षरी के न्यायालय में एक आवेदन–पत्र मय शपथ–पत्र मुख्य चिकित्सा अधिकारी रिकांगपिओ के माध्यम से प्रस्तुत किया है कि उसकी स्वयं का जन्म दिनांक 17–04–1990 को गांव सापनी में हुआ था किन्तु अज्ञानता के कारण वादिया की जन्म तिथि का पंजीकरण ग्राम पंचायत सापनी के जन्म एवं मुत्यु पंजीकरण में दर्ज नहीं करवाया गया है। अतः वादिया अपनी जन्म तिथि का पंजीकरण ग्राम पंचायत सापनी के जन्म एवं मृत्यु पंजीकरण सम्बन्धित अभिलेखों में दर्ज करवाना चाहता है।

अतः इस इश्तहार द्वारा सर्वसाधारण व सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि यदि सुश्री अन्वेषा नेगी पुत्री प्याल पुर, निवासी गांव व डा0 सापनी की जन्म तिथि 17–04–1990 का पंजीकरण ग्राम पंचायत सापनी के जन्म एवं मृत्यु पंजीकरण अभिलेखों में दर्ज करने बारे कोई एतराज हो तो वह आगामी तारीख पेशी 23–09–2024 को असालतन / वकालतन हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। इसके उपरान्त कोई भी उजर / एतराज काबिले समायत न होगा तथा सुश्री अन्वेषा नेगी पुत्री प्याल पुर, निवासी गांव व डा0 सापनी की जन्म तिथि 17–04–1990 को ग्राम पंचायत सापनी के जन्म एवं मृत्यु पंजीकरण रजिस्टर में दर्ज कर दिए जाएंगे।

अतः इश्तहार मेरे हस्ताक्षर व मोहर अदालत हजा से आज दिनांक 24–08–2024 को जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
तहसील सांगला, जिला किन्नौर (हि0 प्र0)।

––––––––––

ब अदालत कार्यकारी दण्डाधिकारी, सांगला, तहसील सांगला, जिला किन्नौर (हि0 प्र0)

मुकद्दमा संख्या : 27 / 2024 किस्म मुकद्दमा : जन्म एवं मृत्यु पंजीकरण तारीख दायर : 26–06–2024

मुकद्दमा शीर्ष : सुश्री सुशील कुमारी, निवासी गांव बोनिंग सारिंग, डा0 सांगला, तहसील सांगला, जिला किन्नौर (हि0प्र0) . . वादिया।

बनाम

आम जनता . . प्रतिवादी।

विषय.–– सुश्री सुशील कुमारी, निवासी गांव बोनिंग सारिंग, डा0 सांगला, तहसील सांगला, जिला किन्नौर (हि0प्र0) का जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की अधीन धारा 15 के अन्तर्गत जन्म तिथि दर्ज करने बारे।

सुश्री सुशील कुमारी पुत्री गउ सैन, निवासी गांव बोनिंग सारिंग, डा0 सांगला, तहसील सांगला, जिला किन्नौर (हि0प्र0) ने अधोहस्ताक्षरी के न्यायालय में एक आवेदन–पत्र मय शपथ–पत्र मुख्य चिकित्सा अधिकारी रिकांगपिओ के माध्यम से प्रस्तुत किया है कि उसका स्वयं का जन्म दिनांक 15–10–1965 को गांव बोनिंग सारिंग में हुआ था किन्तु अज्ञानता के कारण वादिया की जन्म तिथि का पंजीकरण ग्राम पंचायत थैमगारग के जन्म एवं मुत्यु पंजीकरण में दर्ज नहीं करवाया गया है। अतः वादिया अपनी जन्म तिथि का पंजीकरण ग्राम पंचायत थैमगारग के जन्म एवं मृत्यु पंजीकरण सम्बन्धित अभिलेखों में दर्ज करवाना चाहती है।

अतः इस इश्तहार द्वारा सर्वसाधारण व सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि यदि सुश्री सुशील कुमारी, निवासी गांव बोनिंग सारिंग, डा0 सांगला की जन्म तिथि दिनांक 15–10–1965 का पंजीकरण ग्राम पंचायत थैमगारग के जन्म एवं मृत्यु पंजीकरण अभिलेखों में दर्ज करने बारे कोई एतराज हो तो वह आगामी तारीख पेशी 23–09–2024 को असालतन / वकालतन हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। इसके उपरान्त कोई भी उजर / एतराज काबिले समायत न होगा तथा नियमानुसार सुश्री सुशील कुमारी, निवासी गांव बोनिंग सारिंग, डा0 सांगला की जन्म तिथि 15–10–1965 को ग्राम पंचायत थैमगारग के जन्म एवं मृत्यु पंजीकरण रजिस्टर में दर्ज कर दिए जाएंगे।

अतः इश्तहार मेरे हस्ताक्षर व मोहर अदालत हजा से आज दिनांक 24–08–2024 को जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
तहसील सांगला, जिला किन्नौर (हि0 प्र0)।

————————

ब अदालत कार्यकारी दण्डाधिकारी, सांगला, तहसील सांगला, जिला किन्नौर (हि0 प्र0)

मुकद्दमा संख्या : 28 / 2024 किस्म मुकद्दमा : जन्म एवं मृत्यु पंजीकरण तारीख दायर : 18–04–2024

मुकद्दमा शीर्ष : सुश्री सरला देवी पुत्री जारबी नन्द, निवासी गांव व डा0 छितकुल, तहसील सांगला, जिला किन्नौर (हि0प्र0)। . . वादिया।

बनाम

आम जनता . . प्रतिवादी।

विषय.–– सुश्री सरला देवी पुत्री जारबी नन्द, निवासी गांव व डा0 छितकुल, तहसील सांगला, जिला किन्नौर (हि0प्र0) का जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की अधीन धारा 15 के अन्तर्गत जन्म तिथि दर्ज करने बारे।

सुश्री सरला देवी पुत्री जारबी नन्द, निवासी गांव व डा0 छितकुल, तहसील सांगला, जिला किन्नौर (हि0प्र0) ने अधोहस्ताक्षरी के न्यायालय में एक आवेदन–पत्र मय शपथ–पत्र मुख्य चिकित्सा अधिकारी रिकांगपिओ के माध्यम से प्रस्तुत किया है कि उसका स्वयं का जन्म दिनांक 18–03–1957 को गांव छितकुल में हुआ था किन्तु अज्ञानता के कारण वादिया की जन्म तिथि का पंजीकरण ग्राम पंचायत छितकुल के जन्म एवं मुत्यु पंजीकरण में दर्ज नहीं करवाया गया है। अतः वादिया अपनी जन्म तिथि का पंजीकरण ग्राम पंचायत छितकुल के जन्म एवं मृत्यु पंजीकरण सम्बन्धित अभिलेखों में दर्ज करवाना चाहती है।

अतः इस इश्तहार द्वारा सर्वसाधारण व सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि यदि सुश्री सरला देवी पुत्री जारबी नन्द, निवासी गांव व डा0 छितकुल अपनी जन्म तिथि दिनांक 18–03–1957 का पंजीकरण ग्राम पंचायत छितकुल के जन्म एवं मृत्यु पंजीकरण अभिलेखों में दर्ज करने बारे कोई एतराज हो तो

वह आगामी तारीख पेशी 23–09–2024 को असालतन / वकालतन हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। इसके उपरान्त कोई भी उजर / एतराज काबिले समायत न होगा तथा नियमानुसार सुश्री सरला देवी पुत्री जारबी नन्द, निवासी गांव व डा0 छितकुल की जन्म तिथि 18–03–1957 को ग्राम पंचायत छितकुल के जन्म एवं मृत्यु पंजीकरण रजिस्टर में दर्ज कर दिए जाएंगे।

अतः इश्तहार मेरे हस्ताक्षर व मोहर अदालत हजा से आज दिनांक 24–08–2024 को जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
तहसील सांगला, जिला किन्नौर (हि0 प्र0)।

————————

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, सांगला, तहसील सांगला, जिला किन्नौर (हि0 प्र0)

मुकद्दमा संख्या : 74 / 2023 किस्म मुकद्दमा : दुरुस्ती इन्द्राज तारीख दायर : 21–12–2023

मुकद्दमा शीर्ष : श्री मेडुब दर्जे उर्फ नायडूब दोर्जे, निवासी गांव व डा0 सांगला, तहसील सांगला, जिला किन्नौर (हि0प्र0)। . . वादी।

बनाम

आम जनता . . प्रतिवादी।

विषय.–– राजस्व माल कागजात में हि0 प्र0 भू–राजस्व अधिनियम, 1954 की जेरे धारा 37 के तहत दुरुस्ती इन्द्राज बारे।

श्री मेडुब दर्जे उर्फ नायडूब दोर्जे, निवासी गांव व डा0 सांगला, तहसील सांगला, जिला किन्नौर (हि0प्र0) ने इस न्यायालय में एक आवेदन–पत्र प्रस्तुत कर निवेदन किया है कि वादी का नाम पटवार वृत्त सांगला मौजा सांगला के राजस्व माल कागजात में मैडुब दर्जे पुत्र टाशी ज्ञालछन पुत्र नरोतम दास दर्ज है जो कि गलत दर्ज हुआ है, जबकि वादी का वास्तविक नाम मुताबिक नकल परिवार रजिस्टर, आधार कार्ड में मेडुब दर्जे उर्फ नायडुब दोर्जे दर्ज है। वादी राजस्व माल कागजात मौजा सांगला में अपना नाम मैडुब दर्जे पुत्र टाशी ज्ञालछन पुत्र नरोतम दास के स्थान पर मेडुब दर्जे उर्फ नायडुब दोर्जे दर्ज करवाना चाहता है।

उपरोक्त तथ्यों की मौका छानबीन क्षेत्रीय इकाइयों से की गई। मुताबिक मौका छानबीन क्षेत्रीय इकाइयों के पाया कि वादी का नाम राजस्व माल कागजात में मैडुब दर्जे पुत्र टाशी ज्ञालछन पुत्र नरोतम दास गलत दर्ज हुआ है, जबकि वादी का नाम मुताबिक नकल परिवार रजिस्टर, आधार कार्ड में मेडुब दर्जे उर्फ नायडुब दोर्जे है और वादी को ग्राम वासी भी इसी नाम से जानते व पुकारते हैं (ब्यान सलग्न)। वादी के नाम की दुरुस्ती राजस्व माल कागजात में की जानी वाजिब है।

अतः इस इश्तहार द्वारा सर्वसाधारण व सम्बन्धित रिश्तेदारों को यदि वादी के नाम राजस्व माल कागजात मौजा सांगला में मैडुब दर्जे पुत्र टाशी ज्ञालछन पुत्र नरोतम दास के स्थान पर मेडुब दर्जे उर्फ नायडुब दोर्जे पुत्र टाशी ज्ञालछन पुत्र नरोतम दास दर्ज करने बारे कोई एतराज हो तो वह आगामी तारीख पेशी दिनांक 23–09–2024 को असालतन / वकालतन हाजिर होकर अपना एतराज प्रस्तुत कर सकता है।

इसके उपरान्त कोई भी उजर / एतराज काबिले समायत न होगा तथा नियमानुसार राजस्व माल कागजातों में वादी के नाम दुरुस्ती बारे आदेश पारित कर दिये जाएंगे।

अतः इश्तहार मेरे हस्ताक्षर व मोहर अदालत हजा से आज दिनांक 24–08–2024 को जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता प्रथम श्रेणी,
तहसील सांगला, जिला किन्नौर (हि0 प्र0)।

————————

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, सांगला, तहसील सांगला, जिला किन्नौर (हि0 प्र0)

मुकद्दमा संख्या : 77 / 2023 किस्म मुकद्दमा : दुरुस्ती इन्द्राज तारीख दायर : 21–12–2023

मुकद्दमा शीर्ष : श्री राज गोपाल पुत्र स्व0 केदार चन्द, निवासी गांव व डा0 बोनिंग सारिंग, तहसील सांगला, जिला किन्नौर (हि0प्र0)। . . वादी।

बनाम

आम जनता . . प्रतिवादी।

विषय.–– राजस्व माल कागजात में हि0 प्र0 भू–राजस्व अधिनियम, 1954 की जेरे धारा 37 के तहत दुरुस्ती इन्द्राज बारे।

श्री राज गोपाल पुत्र स्व0 केदार चन्द, निवासी गांव व डा0 बोनिंग सारिंग, तहसील सांगला, जिला किन्नौर (हि0प्र0) ने इस न्यायालय में एक आवेदन–पत्र प्रस्तुत कर निवेदन किया है कि वादी के पिता का नाम पटवार वृत्त सांगला, मौजा सांगला के राजस्व माल कागजात में सनम राम पुत्र छेरिंग नरगू गलत दर्ज हुआ है, जबकि वादी के पिता का नाम मुताबिक नकल परिवार रजिस्टर केदार चन्द है। वादी राजस्व माल कागजात मौजा सांगला में अपने पिता का नाम सनम राम पुत्र छेरिंग नरगू के स्थान पर केदार चन्द दर्ज करवाना चाहता है।

उपरोक्त तथ्यों की मौका छानबीन क्षेत्रीय इकाइयों से की गई। मुताबिक मौका छानबीन क्षेत्रीय इकाइयों के पाया कि वादी के पिता का नाम राजस्व माल कागजात में सनम राम पुत्र छेरिंग नरगू गलत दर्ज हुआ है, जबकि वादी के पिता का मुताबिक नकल परिवार रजिस्टर, ब्यानात गांववासी सांगला के केदार चन्द है जो कि सही है। ग्राम वासी भी वादी के पिता को इसी नाम से जानते व पुकारते थे मुताबिक सायल के पिता का नाम सनम राम के स्थान पर केदार चन्द दुरुस्त किया जाना उचित है।

अतः इस इश्तहार द्वारा सर्वसाधारण व सम्बन्धित रिश्तेदारों को यदि वादी श्री राज गोपाल के पिता का नाम राजस्व माल कागजात मौजा सांगला में सनम राम पुत्र छेरिंग नरगू के स्थान पर केदार चन्द दर्ज करने बारे कोई एतराज हो तो वह आगामी तारीख पेशी दिनांक 23–09–2024 को असालतन / वकालतन हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। इसके उपरान्त कोई भी उजर / एतराज काबिले समायत न होगा तथा नियमानुसार राजस्व माल कागजातों में वादी के पिता का नाम दुरुस्ती बारे आदेश पारित कर दिये जाएंगे।

अतः इश्तहार मेरे हस्ताक्षर व मोहर अदालत हजा से आज दिनांक 24–08–2024 को जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता प्रथम श्रेणी,
तहसील सांगला, जिला किन्नौर (हि0 प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, सांगला, तहसील सांगला, जिला किन्नौर (हि0 प्र0)

मुकद्दमा संख्या : 78 / 2023 किस्म मुकद्दमा : दुरुस्ती इन्द्राज तारीख दायर : 21–12–2023

मुकद्दमा शीर्ष : श्री तीर्थ राम पुत्र हीरा पदम उर्फ राम पदम, निवासी गांव व डा0 कामरू, तहसील सांगला, जिला किन्नौर (हि0प्र0)। . . वादी।

बनाम

आम जनता . . प्रतिवादी।

विषय.–– राजस्व माल कागजात में हि0 प्र0 भू–राजस्व अधिनियम, 1954 की जेर धारा 37 के तहत दुरुस्ती इन्द्राज बारे।

श्री तीर्थ राम पुत्र हीरा पदम उर्फ राम पदम, निवासी गांव व डा0 कामरू, तहसील सांगला, जिला किन्नौर (हि0प्र0) ने इस न्यायालय में एक आवेदन–पत्र प्रस्तुत कर निवेदन किया है कि वादी का नाम पटवार वृत्त कामरू के राजस्व माल कागजात मुहाल कामरू खास में तिलक राम पुत्र हिरा पदम उप नाम राम पदम पुत्र वास पूर दर्ज है जो कि गलत दर्ज हुआ है, जबकि वादी का वास्तविक नाम मुताबिक नकल परिवार रजिस्टर एवं आधार कार्ड अनुसार तीर्थ राम पुत्र हीरा लाल है वादी राजस्व माल कागजात मुहाल कामरू खास में अपना नाम तिलक राम पुत्र हीरा लाल पुत्र पदम उप नाम राम पदम पुत्र वास पूर के स्थान पर तीर्थ राम पुत्र हीरा पदम उर्फ राम पदम पुत्र वास पूर दर्ज करना चाहता है।

उपरोक्त तथ्यों की मौका छानबीन क्षेत्रीय इकाइयों से की गई। मुताबिक मौका छानबीन क्षेत्रीय इकाइयों के पाया कि वादी का नाम राजस्व माल कागजात मुहाल कामरू खास में तिलक राम पुत्र हिरा पदम उप नाम राम पदम पुत्र वास पूर दर्ज है जो कि गलत दर्ज हुआ है, जबकि वादी का वास्ताविक नाम मुताबिक नकल परिवार रजिस्टर एवं आधार कार्ड अनुसार तीर्थ राम पुत्र हीरा लाल है मौका छानबीन के पाया कि वादी का सही नाम तीर्थ राम पुत्र हीरा लाल है। वादी के नाम की दुरुस्ती राजस्व माल कागजात में की जानी वाजिब है।

अतः इस इश्तहार द्वारा सर्वसाधारण व सम्बन्धित रिश्तेदारों को यदि वादी के नाम राजस्व माल कागजात में तिलक राम पुत्र हिरा पदम उप नाम राम पदम पुत्र वास पूर के स्थान पर तीर्थ राम पुत्र हीरा पदम उर्फ राम पदम पुत्र वास पूर दर्ज करने बारे कोई एतराज हो तो वह आगामी तारीख पेशी दिनांक 23–09–2024 को असालतन / वकालतन हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। इसके उपरान्त कोई भी उजर / एतराज काबिले समायत न होगा तथा नियमानुसार राजस्व माल कागजातों में वादी के नाम दुरुस्ती बारे राजस्व माल कागजात मौजा सापनी में दर्ज करने बारे आदेश पारित कर दिये जाएंगे।

अतः इश्तहार मेरे हस्ताक्षर व मोहर अदालत हजा से आज दिनांक 24–08–2024 को जारी हुआ।

मोहर।

हस्ताक्षरित / –
सहायक समाहर्ता प्रथम श्रेणी,
तहसील सांगला, जिला किन्नौर (हि0 प्र0)।

––––––––––

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, सांगला, तहसील सांगला, जिला किन्नौर (हि0 प्र0)

मुकद्दमा संख्या : 80 / 2023 किस्म मुकद्दमा : दुरुस्ती इन्द्राज तारीख दायर : 21–12–2023

मुकद्दमा शीर्ष : सुश्री लच्छमी देवी पुत्री ठाकुर दास, निवासी गांव व डा0 कामरू, तहसील सांगला, जिला किन्नौर (हि0प्र0)। . . वादिया।

बनाम

आम जनता . . प्रतिवादी।

विषय.–– राजस्व माल कागजात में हि0 प्र0 भू–राजस्व अधिनियम, 1954 की जेर धारा 37 के तहत दुरुस्ती इन्द्राज बारे।

सुश्री लच्छमी देवी पुत्री ठाकुर दास, निवासी गांव व डा0 कामरू, तहसील सांगला, जिला किन्नौर (हि0प्र0) ने इस न्यायालय में एक आवेदन–पत्र प्रस्तुत कर निवेदन किया है कि वादिया का नाम पटवार वृत्त कामरू के राजस्व माल कागजात में कुमारी टूनी पुत्री ठाकुर दास पुत्र पदम सागर दर्ज है जो कि गलत दर्ज हुआ है, जबकि वादिया का वास्तविक नाम मुताबिक नकल परिवार रजिस्टर, आधार कार्ड और स्कूल प्रमाण–पत्र अनुसार लछमी देवी पुत्री ठाकुर दास पुत्र पदम सागर है। वादिया राजस्व माल कागजात मौजा कामरू में अपना नाम कुमारी टूनी के स्थान पर लछमी देवी पुत्री ठाकुर पुत्र पदम सागर दर्ज करवाना चाहती है।

उपरोक्त तथ्यों की मौका छानबीन क्षेत्रीय इकाइयों से की गई। मुताबिक मौका छानबीन क्षेत्रीय इकाइयों के पाया की वादिया का नाम राजस्व माल कागजात में कुमारी टूनी पुत्री ठाकुर दास पुत्र पदम सागर गलत तस्दीक हुआ है, जबकि वादी का नाम मुताबिक नकल परिवार रजिस्टर, आधार कार्ड में लछमी देवी पुत्री ठाकुर दास पुत्र पदम सागर है। मौका छानबीन के पाया कि मृतक ठाकुर दास की एक पुत्री है इसके अलावा और कोई सन्तान नहीं है, कुमारी टूनी और लछमी देवी एक ही व्यक्ति हैं। ग्राम वासी भी वादिया को इसी नाम से जानते व पुकारते हैं। वादिया के नाम की दुरुस्ती राजस्व माल कागजात में की जानी वाजिब है।

अतः इस इश्तहार द्वारा सर्वसाधारण व सम्बन्धित रिश्तेदारों को यदि वादिया का नाम राजस्व मालकागजात मौजा कामरू में कुमारी टूनी के स्थान पर लछमी देवी पुत्री ठाकुर पुत्र पदम सागर दर्ज करने बारे कोई एतराज हो तो वह आगामी तारीख पेशी दिनांक 23–09–2024 को असालतन / वकालतन हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। इसके उपरान्त कोई भी उजर / एतराज काबिले समायत न होगा तथा नियमानुसार राजस्व माल कागजतों में वादिया के नाम दुरुस्ती के आदेश पारित कर दिये जाएंगे।

अतः इश्तहार मेरे हस्ताक्षर व मोहर अदालत हजा से आज दिनांक 24–08–2024 को जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता प्रथम श्रेणी,
तहसील सांगला, जिला किन्नौर (हि0 प्र0)।

––––––––––

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, सांगला, तहसील सांगला, जिला किन्नौर (हि0 प्र0)

मुकद्दमा संख्या : 81 / 2023 किस्म मुकद्दमा : दुरुस्ती इन्द्राज तारीख दायर : 21–12–2023

मुकद्दमा शीर्ष : श्री अर्जुन देव पुत्र श्री पूर्व लाल, निवासी गांव व डा0 सापनी, तहसील सांगला, जिला किन्नौर (हि0प्र0)। . . वादी।

बनाम

आम जनता . . प्रतिवादी।

विषय.–– राजस्व माल कागजात में हि0 प्र0 भू–राजस्व अधिनियम, 1954 की जेर धारा 37 के तहत दुरुस्ती इन्द्राज बारे।

श्री अर्जुन देव पुत्र श्री पूर्व लाल, निवासी गांव व डा0 सापनी, तहसील सांगला, जिला किन्नौर (हि0प्र0) ने इस न्यायालय में एक आवेदन–पत्र प्रस्तुत कर निवेदन किया है कि वादी का नाम पटवार वृत्त सापनी के राजस्व माल कागजात मुहाल सापनी खास में अर्जुन पुत्र पूर्व लाल पुत्र सुख लाल व मुहाल पाटयो में अर्जुन सिंह पुत्र पूर्व लाल पुत्र सुख लाल दर्ज है जो कि गलत दर्ज हुआ है, जबकि वादी का वास्तविक नाम मुताबिक नकल परिवार रजिस्टर, आधार कार्ड और स्कूल प्रमाण–पत्र अनुसार अर्जुन देव पुत्र पूर्व लाल है वादी राजस्व माल कागजात मौजा सापनी में अपना नाम अर्जुन, अर्जुन सिंह के स्थान पर अर्जुन देव पुत्र पूर्व लाल पुत्र सुख लाल दर्ज करवाना चाहता है।

उपरोक्त तथ्यों की मौका छानबीन क्षेत्रीय इकाइयों से की गई। मुताबिक मौका छानबीन क्षेत्रीय इकाइयों के पाया कि वादी का नाम राजस्व माल कागजात के मुहाल सापनी खास में अर्जुन पुत्र पूर्व लाल पुत्र सुख लाल व मुहाल पाटयो में अर्जुन सिंह पुत्र पूर्व लाल पुत्र सुख लाल गलत तस्दीक हुआ है, जबकि वादी का नाम मुताबिक नकल परिवार रजिस्टर, आधार कार्ड अर्जुन देव पुत्र पूर्व लाल है। मौका छानबीन के पाया कि वादी का सही नाम अर्जुन देव पुत्र पूर्व लाल है वादी को इलाके में अर्जुन देव के नाम से जाना पहचाना व पुकारा जाता है। वादी के नाम की दुरुस्ती राजस्व माल कागजात में की जानी वाजिब है।

अतः इस इश्तहार द्वारा सर्वसाधारण व सम्बन्धित रिश्तेदारों को यदि वादी का नाम राजस्व माल कागजात मौजा सापनी में अर्जुन, अर्जुन सिंह पुत्र पूर्व लाल पुत्र सुख लाल के स्थान पर अर्जुन देव पुत्र पूर्व लाल पुत्र सुख लाल दर्ज करने बारे कोई एतराज हो तो वह आगामी तारीख पेशी दिनांक 23–09–2024 को असालतन / वकालतन हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। इसके उपरान्त कोई भी उजर / एतराज काबिले समायत न होगा तथा नियमानुसार राजस्व माल कागजातों में वादी के नाम दुरुस्ती बारे राजस्व मालकागजात मौजा सापनी में दर्ज करने बारे आदेश पारित कर दिये जाएंगे।

अतः इश्तहार मेरे हस्ताक्षर व मोहर अदालत हजा से आज दिनांक 24–08–2024 को जारी हुआ।

मोहर।

हस्ताक्षरित / –
सहायक समाहर्ता प्रथम श्रेणी,
तहसील सांगला, जिला किन्नौर (हि0 प्र0)।

नियन्त्रक, मुद्रण तथा लेखन सामग्री, हिमाचल प्रदेश, शिमला–5 द्वारा मुद्रित तथा प्रकाशित
इलेक्ट्रॉनिक हस्ताक्षरित राजपत्र, वैबसाइट http://rajpatrahimachal.nic.in पर उपलब्ध है एवम् ऑनलाइन सत्यापित किया जा सकता है।